

State Vs. Vinayak Vikas
FIR No. 249/2016
PS Sadar Bazar

28.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up today physically.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.
Sh. Manoj Kumar Yadav, Ld. Counsel for applicant.

An application for release of jamatalashi articles has been moved on behalf of applicant/ accused Vinayak Vikas Jadhav.

Reply to the present application has been filed. Same is taken on record. Copy of same has been supplied to Ld. Counsel for applicant.

IO in his reply has stated that the mobile phones which were seized during the arrest of accused Vinayak Vikas Jadhav, are required for the purpose of investigation.

In view of same, the present application stands dismissed.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.



(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/28.01.2021

FIR No. 0199/19
PS Civil Lines

15.01.2021

Vide Office Order No. 1417/25841-991 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 23.12.2020, the cases are being taken up physically today.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.

None on behalf of applicant appeared despite repeated calls.

This is an application for cancellation of superdarinama in respect of vehicle bearing registration No. DL-8C-AN-0534 was moved on behalf of applicant.

Since none on behalf of applicant has appeared, put up for consideration on the above said application on **28.01.2021**.

One copy of the order be uploaded on Delhi District Court website. Copy of this order be also sent to the e-mail of SHO PS Civil Lines/ Sadar Bazar and Ld. Counsel for the applicant.


(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/15.01.2021

28.01.2021

FIR No. 279/20
PS Subzi Mandi

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up today physically.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.

Release warrants have been returned by Jail Superintendent, Tihar on the ground that name of accused on custody warrants has been mentioned as Wasim Ali s/o Sh. Islam Chhaman r/o 620, Kabir Basti, near Rain Basera, Malka Ganj, Delhi, however, name of accused on release warrants is reflected as Yashim Ali s/o S. Islam Ali r/o House No. 620, Akhadi Wali Gali, Kabir Basti, Subzi Mandi, Delhi.

In view of the same, Ahlmad is directed to put up the release warrants before the concerned Court on **29.01.2021.**

Let notice be issued to IO concerned to appear before concerned Court on the date fixed.


(SHIVLI TALWAR)
Duty MM(C)/THC/Delhi/28.01.2021

State Vs. Ganpat
FIR No. 352/2020
PS Sadar Bazar

28.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up today physically.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.

None on behalf of applicant appeared despite repeated calls.

Since none has appeared on behalf of applicant, put up for consideration on the present application on **02.02.2021 (physical hearing day)**.

One copy of the order be uploaded on Delhi District Court Website.
Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.


(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/28.01.2021

State Vs. Krishna
FIR No. 30/21
PS Civil Lines
U/s 356/379/411 IPC

28.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up today physically.

The present application for grant of bail U/s 437 Cr.P.C. has been moved on behalf of applicant/accused Krishna s/o Sh. Naresh Kumar.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.
Sh. S.K. Sharma, Ld. Counsel for applicant/accused.

Reply of IO has been filed. Same is taken on record. Copy of same has been sent to Ld. Counsel for the applicant/accused electronically.

At request of Ld. Counsel for applicant/accused, put up for consideration on the bail application on **29.01.2021**.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.



(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/28.01.2021

State Vs. Praveen
FIR No. 50/12
PS Civil Lines

28.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up today physically.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.
Sh. Gaurav Sharma, Ld. Counsel for applicant.
Applicant is absent.

File taken up today on the application seeking release of R/C moved on behalf of applicant.

At request of Ld. Counsel for applicant, put up for consideration on the present application on **02.02.2021 (physical hearing day)**

One copy of the order be uploaded on Delhi District Court Website.



(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/28.01.2021